

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

.....  
New Delhi, the 16th January, 1971.

NOTIFICATION  
INCOME-TAX

No.8 (F.No.404/156/70-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Sri J.N. Das who is a Gazetted Officer of the West Bengal Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

*R.D. Saxena*  
(R.D. Saxena)  
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.8 (F.No.404/156/70-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of West Bengal, Calcutta.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Accountant General to Govt. of West Bengal, Calcutta.
7. All Officers/sections in the Board's office.
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*R.D. Saxena*  
(R.D. Saxena)  
Deputy Secretary to the Government of India.

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No.CC/ITCC/49/11/RSP/70 - 2.2.1971.